

Central Administrative Tribunal  
Principal Bench: New Delhi

CP-139/2002 In  
OA-175/2001

This the 9th day of May, 2002

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Shri Charan Singh,  
R/o, B-168, New Ashok Nagar,  
Delhi.110096.

(18)  
-Applicant

(By Advocate: Ms. Meenu Mainee, proxy for  
Shri Ramakrishna)

Versus

1. Shri Bhasker Barua,  
Secretary to the Govt. of India,  
Ministry of Agriculture & Cooperation  
Krishi Bhawan, New Delhi-110001
2. Dr. P. Bhattacharya,  
Director, National Biofertilizer  
Development Centre,  
CGO Complex 11, 204-B Wing,  
Kamla Nehru Nagar, Ghaziabad-201002.

-Respondents

(By Advocate: Shri J.B. Mudgil)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Learned counsel Shri J.B. Mudgil has submitted reply affidavit on behalf of respondents. He stated that respondents have complied with directions of this Tribunal contained in order dated 3.12.2001 in OA-175/2001 whereby respondents were directed to reinstate the applicant forth-with with consequential benefits. Vide Annexure A-6 dated 13.3.2002 of the respondents' reply, applicant has been reinstated as per directions of this court. It has been further stated that the period of absence from 25.9.95 to 31.1.2000 will be regularised by grant of leave, if due; his pay shall be fixed as per recommendations of the 7th Central Pay Commission under the rules; his dues will be settled

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(V.K.)

after adjusting Government dues amounting to Rs. 43024.41. The applicant has joined his duties on 22.4.2002.

2. In our view, respondents have substantially complied with directions of this court. The present contempt proceedings are, therefore, dropped and notices issued to the respondents are discharged. Applicant shall have liberty to file a fresh OA on remaining aggrieved in respect of his claim relating to wages etc.

S. Raju

(Shanker Raju)  
Member (J)

V.K. Majotra

(V.K. Majotra)  
Member (A)

cc.